अदायगी के किसी मामले की सरकार को रिपोर्ट नहीं मिली ।

भूतपूर्व सैनिकों की पेंशन में वृद्धि

2845. **श्री निहाल सिंह** : क्या प्रतिरक्षा मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 1964 में सरकार ने भूतपूर्व सैनिकों की पेंशन में कम से कम 7.50 की वृद्धि की घोषणा की थी ;

(ख) क्या भूतपूर्व सैनिकों को पैंशन की बढ़ाई गई राशि अदा कर दी गई है ; और

(ग) यदि नहीं, तो उसके क्या कारण है ?

प्रतिरक्षा मन्त्री(श्री स्वर्ण सिंह): (क) तथा (ख). बच्चों के भत्तों समेत सेवा, निर्योग्यता और कटुम्ब-आश्रितों के लिए पैंशनों में जैसा कि नीचे दर्शाया गया है 5 रुपये से लेकर 10 रुपये मासिक तक तदर्थ वृद्धि 1 अक्तूबर, 1963 से स्वीकृति की गई थी :-

पेंशन की राशि	पेंशन में तदर्थ वृद्धि के दर रुपये मासिक
30 रुपये मासिक तक पेन्शन	5.00
30 रुपये मासिक से अधिक परन्तु 75 रुपये मासिक से कम पेंशन	7.00
75 रुपये मासिक से अधिक परन्तु 200 रुपये मासिक से कम पेन्शन	10.00
200 रुपये से अधिक पेन्शन	ऐसी तदर्थ वृद्धि जो कुल पेन्शन को 210 रुपये मासिक तक पहुंचा दे ।

उपरोक्त स्वीकृति 1 सितम्बर, 1964 से विस्थापित सैनिक पैंशनरों के लिए भी लागू कर दी गई थी, और 1 अक्तूबर, 1965 से राज्य सेनाओं के पेन्शनरों के लिए भी ।

अधिकारी पेन्शनरों से गैर-अदायगी की कोई शिकायत प्राप्त नहीं हुई है ।

(ग) प्रश्न नहीं उठता ।

Implementation of Indo-Ceylon Agreement

2846. SHRI VALMIKI CHOUDHARY: Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the progress so far made in the implementation of the Indo-Ceylon Agreement with regard to stateless persons of Indian origin in Ceylon, both by Indian and Ceylonese authorities ;

(b) whether the Ceylon Government are slow in implementing the agreement ; and

(c) if so, the reasons assigned therefor ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI DINESH SINGH) : (a) to (c). Under the Indo-Ceylon Agreement of 1964, 30,000 persons have been granted Indian citizenship upto the end of December, 1968, and upto that date 225 persons have been granted citizenship by the Ceylon Government. Unlike the Government of India which already had the necessary constitutional authority for the purpose, the Ceylon Government had to introduce fresh legislation for the grant of citizenship to applicants under the 1964 Agreement. Hence there was some unavoidable delay on their side in commencing with registration. The Ceylon Government have, however, assured us that they hope shortly to fulfil their obligation of registering 12 persons for every 20 persons registered as Indian citizens.

Textile mills to be managed by Government

2847. SHRI YASHPAL SINGH : Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state :

(a) whether there is any proposal under consideration of Government to take over the management of some textile mills in the country during the year 1969; and

(b) if so ,the names of those mills ?